

(TO BE PUBLISHED IN DELHI GAZETTE PART-IV EXTRA-ORDINARY)
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS
8th LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE,
NEW DELHI-110002

No.F.6/13/2018-Judl./Suptlaw/

Dated

May, 2019

NOTIFICATION

No.F. 6/13/2018-Judl./Suptlaw/ .- In exercise of the powers conferred by the proviso to article 309 of the Constitution read with Government of India, Ministry of Home Affairs Notification No.F.1/2/70/DH(S) dated the 29th May, 1970 as amended by Notification No.F.1/2/70-DH(S) dated 25th July, 1970 and all other powers enabling him in this behalf, the Lieutenant Governor of National Capital Territory of Delhi in consultation with the High Court of Delhi is pleased to make the following rules further to amend the Delhi Higher Judicial Service Rules, 1970, namely: -

- 1.Short title and commencement. (1) These rules may be called the Delhi Higher Judicial Service (Amendment) Rules, 2019.
 - (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. Amendment of rule 22. -

In the Delhi Higher Judicial Service Rules 1970, for rule 22, the following shall be substituted, namely: -

"22. Recruitment made to the service by direct recruitment shall be subject to provisions regarding reservation and other concessions (except age relaxation) for the Scheduled Castes, Scheduled Tribes and Persons with Disability candidates (suffering from any of the disabilities mentioned in sub section (1) of section 34 of the Rights of Persons with Disabilities Act, 2016) as provided by law or orders issued by the Central Government from time to time:

Provided that the Persons with Disability candidates should be capable of efficiently discharging their duties as Judicial Officer as per the satisfaction of the Medical Board that may be constituted before or after their names are recommended for appointment."



By order and in the name of the Lt. Governor of National Capital Territory of Delhi,

(Lovleen)

Additional Secretary (Law, Justice & L.A.)

Copy forwarded for information and necessary action to:

- 1. The Secretary to Govt. of India, Ministry of Home Affairs, New Delhi.
- 2. The Secretary to Govt. of India, Ministry of Law & Justice, (Department of Justice), Shastri Bhawan, New Delhi.
- The Registrar General, High Court of Delhi, New Delhi w.r.t. their letter No.02/Rules/DHC/2019 dated 08.01.2019.
- 4. The District & Sessions Judge (HQ), Delhi, Tis Hazari Courts Complex, Delhi.
- 5. The Special Secretary (GAD/Coord.), Govt. of NCT of Delhi (in duplicate along with Hindi version of the same) for publication in Delhi Gazette (Extra-Ordinary Part-IV).

6. Guard file.

(Lovleen)

Additional Secretary (Law, Justice & L.A.)